

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

SPECIAL BENCH

C.P. No. 122/2016

IN THE MATTER OF:

Rajan Packers

.... Applicant/petitioner

Vs.

Piccaddily Sugar Allied Industries Ltd.

.... Respondent

under Section 433, 434 & 439

Order delivered on 06.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

For the Applicant/petitioner: Mr. Manohar Pratap, Advocate

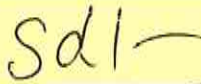
For the Respondent: Mr. Abhay Batra, Advocate


ORDER

Learned counsel for the petitioner applies for withdrawal of the petition by stating that he has instruction to do so.

No objection has been raised by the other side.

Consequently, the petition is dismissed as withdrawn.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER(JUDICIAL)

06.10.2017
VINEET